

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1203 of 2003

Allahabad this the 10th day of October, 2003

Hon'ble Mr.A.K. Bhatnagar, Member (J)

Raj Kumar Tiwari S/o Sri Paramhans Tiwari R/o Ram Nath Deoria, presently working as Postal Assistant Head Post Office, Deoria, District Deoria.

Applicant

By Advocate Shri V.P. Shukla

Versus

1. Union of India through Secretary, Ministry of Communications, Department of Post, New Delhi.
2. Post Master General, Gorakhpur Division, Gorakhpur.
3. Senior Superintendent of Posts, Deoria.
4. Mohd.Anas, Officiating Senior Post Master, Head Post Office, Deoria.

Respondents

By Advocate Shri R.C. Joshi.

O R D E R (Oral)

By this O.A. filed under Section 19 of the Administrative Tribunals Act, 1985 applicant has challenged the transfer order dated 29/30.09.03 and has sought a direction quashing the order dated 29/30.09.03 passed by respondent no.3 transferring the petitioner from Head Post Office, Deoria to Post Office, Fazil Nagar, District Kushi Nagar, and not to give effect to the impugned order dated 29/30.09.03.

2. The grievance of the applicant is that he

An

...pg.2/-

was suspended on 11.09.03 by respondent no.3, which was later on revoked on 29/30-09-03 by respondent no.3 and on the same day the applicant was transferred. The applicant filed a representation to respondent no.2 against the transfer order dated 29/30.09.03, which is still pending with the respondents, as averred in para-6 of the O.A. as well as specifically stated by the learned counsel for the applicant in his arguments. Copy of the representation against the transfer order, has not been filed by the applicant alongwith the O.A.

3. I have heard counsel for the parties and perused the record.

4. Learned counsel for both the parties have no objection if the pending representation filed by the applicant, is decided within a stipulated time.

5. The O.A. is disposed of finally at the admission stage itself with liberty to applicant to file a fresh representation, if so desires, against the transfer order dt.29/30-09-03 to the concerned/competent authority within one week from today, and the representation shall be decided by the competent authority within a period of one month from the date a copy of this order is filed alongwith the representation, with a reasoned and speaking order. Till the representation of the applicant is decided, status-quo as on today, shall be maintained. No order as to costs.


Member (J)

Asthana/